(v) Financial difficulties of Kerala Government

SHRI V.S. VIJAYARAGHAVAN (Palghat): Under Rule 377, I make the following statement :

The State of Kerala is facing a serious financial crisis. There are two factors which are responsible for this crisis. Firstly, the Central Government amended the Central Sales Tax Act in 1976-77 and abolished the Sales Tax on commercial produce like pepper, tea, cashew, marine products etc. This has deprived the State of a revenue of about Rs. 183 crores. The resources position of the State is extremely tight.

The second reason is that the Central Government has strictly enforced the overdraft regulations. Kerala had run up an overdraft of Rs. 145 crores by June, 1982.

The Government of Kerala is trying its best to mobilise resources to meet its expenditure. But, there are major constraints on its capacity to mobilise resources to any large extent. Therefore, considering the seriousness of the matter, I request the Government to relax the conditions regarding overdraft and compensate in some way the loss suffered by Kerala on account of the abolition of Central Sales Tax on the commodities mentioned above.

(vi) Unsatisfactory Telephone Service of Firozabad

श्री राजेश कुमार सिंह : (फिरोजाबाद) : उपाध्यक्ष महोदय, फिरोज़ाबाद उत्तर प्रदेश के प्रमुख औद्योगिक, व्यापारिक एवं जनसंख्या के गहन घनत्व वाले शहरों में से एक है लेकिन अत्यन्त खेद की बात है कि यहाँ की दूर संचार व्यवस्था की हालत काफ़ी दयनीय है। दूर्भाष मिलने की सम्भावना नगण्य होने के कारण अनेक इच्छुक नागरिकों ने अपना पंजीकरण कराना तक बन्द कर दिया है। इनकी क्षमता बढ़ने के बजाय निरन्तर घटती जा रही है। गंदे तथा अंधेरे मार्ग पर वर्तमान दूरभाष केन्द्र का स्थान एवं भवन बहुत ही अनुपयुक्त हैं और इसमें कार्य-कुशलता का सर्वथा अभाव रहा है।

आगरा-फीरोज़ाबाद के निकट सम्पर्क के कारण 120 चैनल का सरकिट लगा दिया गया है, लेकिन स्वचालित संयंत्र की सुविधा के अभाव में इसका उपयोग सीमित ही नहीं है, अपितु दोनों शहरों के मध्य एस०टी०डी० की भी सुविधा नहीं उपलब्ध है। इसके लिये एक भूखण्ड क्रय किया गया था, ताकि वहां दूरसंचार केन्द्र का भवन निर्माण करा कर स्वचालित संयंत्र की व्यवस्था की जाय, लेकिन यह मामला विभिन्न कारणों से अधर में लटका हुआ है। फिरोज़ाबाद टेलीफोन एक्सचेन्ज का प्रशासनिक नियंत्रण केन्द्र लखनऊ होने के कारण इस की व्यवस्था अपरिवर्तनीय है। वहां के लोगों ने कई बार सरकार से यह मांग की है कि इसे नवनिर्मित आगरा टेलीफोन डिस्ट्रिक्ट में शामिल किया जाय। इससे आगरा टेलीफोन परामर्शदात्री समिति पर फिरोज़ाबाद का भी प्रतिनिधित्व सम्भव होगा।

अत: इस सदन के माध्यम से संचार मंत्री जी से साग्रह अनुरोध है कि फिरोज़ाबाद दूरसंचार केन्द्र के भवन निर्माण हेतु अन्य स्थान की व्यवस्था तत्काल भवन निर्माण कराने, स्वचालित संयंत्र की स्थापना तथा फिरोज़ाबाद के इस टेलीफोन केन्द्र को आगरा टेलीफोन डिस्ट्रिक्ट में शामिल करने हेतु यथोचित कार्यवाही यथाशीघ्र करने की कृपा करें।

(vii) Need for staying the liquidation of Dandakaranya Development Authority

SHRI AJIT BAG (Serampore): Under Rule 377, I make the following statement :

It is a matter of great regret that despite the West Bengal State Government's request for staying the liquidation of Dandakaranya Development Authority, the Government of India has not changed its decision to wind up the DDA and that preparations have started on a large scale for transfer of assets and institutions of the DDA to the concerned State Governments in the name of 'normalisation of administration'.

A major task of the DDA, namely comprehensive and integrated development of the entire Dandakaranya area is still far

from complete. Another major task namel patta distribution among the settlers, giving them right and title to their lands which is an important step towards their proper resettlement, is not making much progress because of lack of a uniform and consistent policy in the different Dandakaranya Zones. The so-called normalisation of the Dandakaranya administration at this stage will lead only to further complications.

I urge the Government through you that the whole matter be examined afresh in all the aspects and maintain the 'status quo' till a final decision is taken in consultation with all concerned.

MR. DEPUTY-SPEAKER : Whenever any hon. Member is called, he must be in the seat. As a special case, he has been permitted.

Shri Harikesh Bahadur.

(viii) Development of paper industry in Gorakhpur

श्री हरिकेश बहादुर (गोरखपुर) : मान्यवर पूर्वी उत्तर प्रदेश और पश्चिमी बिहार में कागज उद्योग के विकास की पर्याप्त संभावनाएं हैं। भारत सरकार को उन संभानाओं का पता लगाने हेतु सक्रियता पूर्वक प्रयास करना चाहिए। इन क्षेत्रों में चीनी की बहुत सी मिलें हैं जिनसे पर्याप्त मात्रा में खोई उपलब्ध होती है जो कागज उद्योग के लिए कच्चे माल के रूप में प्रयोग की जा सकती है। इस दिशा में सरकार द्वारा उठाये गये कदम अभी तक अपर्याप्त रहे हैं। यदि पूर्वी उ०प्र० के गोरखपुर जिले में कागज उद्योग की स्थापना की जाय तो उस उद्योग को वहां पर सफलतापूर्वक चलाया जा सकता है और उस क्षेत्र की बेरोजगारी को भी दूर किया जा सकता है। अत: सरकार से मेरी मांग है कि गोरखपुर में कागज का कारखाना शीघ्र स्थापित किया जाय।

13.11 hrs.

DEMANDS FOR GRANTS, 1983-84-contd.

Ministry of Home Affairs—Contd.

MR. DEPUTY-SPEAKER : Now, further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs. Shri Chitta Basu was on his legs. He may continue. He has already taken 11 minutes and he will take another 4 minutes now.

SHRI CHITTA BASU (Barasat) : 10 minutes, Sir.

MR. DEPUTY SPEAKER : I have given you very reasonable time.

SHRI CHITTA BASU : Sir, I have been able to come here only after I had to give up my sleep throughout the night and by travelling by bus for 300 k.ms.

MR. DEPUTY-SPEAKER : Hon. Members, there is a time of 5 hours and 47 minutes left for the Discussion and the Members will continue to participate in the Discussion. We shall complete the discussion today. The Hon. Minister, Shri Venkatasubbiah will intervene at 4.00 p.m. and the Home Minister will reply tomorrow. The discussion will be completed today.

SHRI CHITTA BASU : Sir, today I want to draw the attention of the Government to the alarming situation in Assam. I would only like at this stage to comment that the Government and also some Parties belonging to this side have been deluded by the leadership of the AASU and Gana Sangram Parishad. They could not really understand the true face of the AASU and Gana Sangram Parishad.

I am also very much sorry to note that some leaders of some national Opposition Parties were also misled by the AASU and Gana Sangram Parishad. Even in the House we know that they could not conceal their liking for the AASU boys and calling the movement of Assam on the demand of foreign nationals as a patriotic movement